GOVERNMENT OF INDIA MINORITY AFFAIRS LOK SABHA

STARRED QUESTION NO:232 ANSWERED ON:06.02.2014 IRREGULARITIES CORRUPTION IN IMPLEMENTATION OF WELFARE SCHEMES Dhotre Shri Sanjay Shamrao; Mahtab Shri Bhartruhari

Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the cases of alleged irregularities and corruption in the implementation of schemes for persons belonging to minority communities have come to the notice of the Government;

(b) if so, the details thereof including the cases which have been reported during the last three years and the current year, State-wise; and

(c) the action taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI K. RAHMAN KHAN)

(a) to (c) A Statement is laid on the Table of the House.

Statement referred to in reply to part (a) to (c) of the Lok Sabha Starred Question No.232 to be answered on 06.02.2014

(a) No cases of alleged irregularities and corruption in the implementation of the schemes for persons belonging to minority communities have been brought to the notice from any State Government or UT Administration. However, public references on implementation of Schemes received in the Ministry, from time to time, are forwarded to the State Governments/ UT Administration for appropriate action.

(b) & (c) Do not arise in view of (a) above.